

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 86/MP/2026

Subject : Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 28.3.2023 executed between the Petitioner and Central Transmission Utility of India Limited, seeking extension of scheduled COD on account of occurrence of Force Majeures events, additional expenditure incurred on account of Change in Law events and change in scope of work, amongst other reliefs.

Petitioner : Khavda II-A Transmission Limited (KATL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, KATL
Shri Lakshyajit Singh Bagdwal, Advocate, KATL
Shri Harshit Singh, Advocate, KATL
Shri Devansh Pundir, Advocate, KATL
Ms. Prerna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Saurabh Mishra, Advocate, MPPMCL
Shri Anup Jain, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought an extension of time to file the affidavit of compliance in terms of the Record of Proceedings dated 18.2.2026. He also informed the Commission that the meeting to deliberate the issue of Petitioner's Force Majeure and Change in Law claims has now been concluded and accordingly, CTUIL may be directed to place on record the Minutes of the said Meeting.

2. The learned counsel for Respondent No.1/CTUIL submitted that the Petitioner's Force Majeure and Change in Law claims were considered by the Committee during its meeting held in April 2026. However, since no conclusion was reached, the matter is currently under further deliberation, and CTUIL will place the relevant minutes on record as soon as they are finalised.

3. The Learned counsel for the Respondent, MSEDCL, also sought permission to file its response pursuant to the additional submissions to be filed by the Petitioner and CTUIL.

4. Considering the submissions made by the learned counsels for the parties, the Commission granted a week's time to the Petitioner to file its compliance affidavit in the matter. CTUIL was also permitted to place on record the minutes of the Committee's meetings within four weeks. The Petitioner and other Respondents were permitted to file a response thereto within two weeks thereafter.

3. The Petition will be listed for hearing on **22.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)